

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 104**

**New IA/1989/ND/2024 in IB/196/ND/2023**

**IN THE MATTER OF:**

Mr. Satyabrata Mitra & Ors.	...	Applicant
Versus		
Earth Towne Infrastructure Private Limited	...	Respondent

**Under Section 7 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 25.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:	Mr. Shaurya Shyam, Mr. Raghav Dembla, Advs.
In <b>IA/1989/ND/2024</b>	:	Mr. Shashank Raghav, Mr. Shubhangini Yadav, Mr. Ankur Saraswat, Advocates
For the Respondent	:	

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IB/196/ND/2023**

It is seen from the order dated 15.04.2024, after hearing the application, **orders reserved in IB No. 196/ND/2023.**

**New IA No. 1989/ND/2024 in IB/196/ND/2023**

IA No. 1989/ND/2024 : This is an application filed for dismissal of IB/196/ND/2023. Mr. Shashank Raghav, Learned Counsel for the applicant in the present application i.e. IA No. 1989/ND/2024 is present physically. Perusal of the previous order dated 15.04.2024, we observe that the IA/1741/ND/2024 was filed for dismissal of IB/196/ND/2023 without arraying the applicants in IB/196/ND/2023 Mr. Satyabrata Mitra & Ors. as a party. Registry was directed to give a report under what circumstances, and the said application i.e. IA/1741/ND/2024 numbered. Today, once again, the applicant in IA/1741/ND/2024 filed the present application without array all the applicants in IB/196/ND/2023. Registry is directed to give a report under what circumstances IA/1741/ND/2024 & IA No. 1989/ND/2024 have been numbered and taken on file when the application did not implead all the necessary parties. List on 17.05.2024.

Sd/-

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**